3

CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A. No.15 of 2013

Cuttack, this the 15th day of January, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.) HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

Smt.Epili Sabitri,
Aged about 42 years,
W/o.Late Epili Gangadhar @ Ramakrishna,
At/Po.Palli Padmanavpur,
Via-Kanchuru,
Dist.Ganjam,
Odisha.

....Applicant

(By Advocate :Mr.K.K.Pattnaik)

-VERSUS-

Union of India represented through -

- 1. Secretary of Posts of India, New Delhi.
- The Manager,
 Department of Posts of India,
 Automatic Mail Processing Centre,
 Mumbai-400 099.
- 3. The Superintendent of Posts,
 Aska Division,
 At/Po-Aska
 Dist.Ganjam,
 Odisha,
 Pin-761 110.

....Respondents

(By Advocate: Mr.S.Patra)

Sleek.



ORDER (oral)

A.K.PATNAIK, MEMBER (J):

Heard Mr. K.K.Patnaik, Learned Counsel for the Applicant and Mr. S.Patra, Learned Additional Standing Counsel appearing for the Respondents. Mr. Patra, Learned ASC undertakes to file vakalatanama/Memo of appearance in course of the day.

- 2. One of the grievances of the Applicant is that she has submitted representation ventilating her grievance but nothing has been communicated to her till date. We find that the representation of the applicant is dated 05 03.2011. It is apt for us to place reliance on the decision of the Hon't le Apex Court in the case of S.S.Rathore –Vrs-State of Madhya Pridesh, 1990 SCC (L&S) 50 (para 17) in which it has been held as under:
 - "17. ... Redressal of grievances in the hands of the departmental authorities take an unduly long time. That is so on account of the fact that no attention is ordinarily bestowed over these maters and they are not considered to be governmental business of substance. This approach has to be deprecated and authorities on whom power is vested to dispose of the appeals and revisions under the Service Rules must dispose of such matters as expeditiously as possible. Ordinarily, a period of three to six months should be the outer limit. That would discipline the system and keep the public servant away from a protracted period of litigation."
 - 3. In view of the above while deprecating the action of non disposal of the representation of the applicant, this OA is disposed of with direction to the Respondent No.3 to consider and dispose of the representation under Annexure-11 and communicate the decision in a



well reasoned order to the applicant within a period of two months and if it is held that the applicant is entitled to the relief claimed in the representation then the same may be paid to her within another period of two months. There shall be no order as to costs.

4. Copy of this order along with OA be sent to the Respondent No.3 at the cost of the applicant. Postal requisite, for the above purpose, shall be furnished, as undertaken by the Learned Counsel for the Applicant, within a period of three days hence.

(R.C.Misra) Member (Admn.) (A.K.Patnaik) Member (Judicial)